

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

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O.A.No.685 of 2010
Cuttack, this the 10th November, 2010

P.Moharana & Ors. Applicants
Versus
Union of India & Others Respondents
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CORAM
THE HON'BLE MR. C.R. MOHAPATRA, ADMN. MEMBER

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Heard Mr. Achintya Das, Learned Counsel for the Applicants and Mr. S.K.Ojha, Learned Standing Counsel for the Railway, having received copies of the OA as well as MA No. 751 of 2010 appearing for the Respondents and perused the materials placed on record.

As it appears from the records, the Applicants have earlier approached twice before the Hyderabad Bench of the Tribunal and the present impugned order under Annexure-A/13 dated 05.11.2009 is the outcome of one of the orders of the Hyderabad Bench dated 30.7.2009 in OA No. 515 of 2008. In view of the above, Learned Standing Counsel for the Respondents strongly and stoutly opposed the very maintainability of this OA in this Bench of the Tribunal.

In view of the above, this Original Application is disposed of at this admission stage by granting liberty to the Applicants to approach before the Hyderabad Bench of the Tribunal, if so advised, as this Bench of the Tribunal, in view of the above, lacks jurisdiction to entertain this OA. Accordingly MA No. 751 of 2010 also stands disposed of.

Send copies of this order along with OA to the Respondent No.2 for record and free copies of this order be given to Learned Counsel for both sides.


(C.R. Mohapatra)
Member (Admn.)